

IN THE NATIONAL COMPANY LAW TRIBUNAL,  
DIVISION BENCH, CHENNAI

CP/593/(IB)/CB/2017

Under Section 9 of the Insolvency and Bankruptcy Code 2016  
read with Rule 6 of the Insolvency and Bankruptcy  
(Application to Adjudicating Authority) Rules, 2016

In the matter of

**M/s. Anant Agro Industries (Jaivik Krishi Pariyojna)**

**Vs.**

**M/s. Vijai Mahalaxmi Spinning Mills India Private Limited**

*Order delivered on 20<sup>th</sup> of November, 2017*


CORAM :

**CH MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)**  
**S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)**

*For Operational Creditor(s) : Counsel Mr. Rishabh Gupta*  
*For Corporate Debtor(s) : Ex parte*


**ORDER**

Per: CH MOHD SHARIEF TARIQ, MEMBER (J)

1. This Order is with regard to the Petition No. CP/593/IB/CB/2017, wherein on 07.11.2017, an Order came to be passed by this Bench admitting the Application and declaring the moratorium. However, there was no proposal with regard to the name of the Interim Resolution Professional (IRP). Therefore, vide order dated 07.11.2017 

the Insolvency and Bankruptcy Board of India (IBBI) was asked to recommend the name of the IRP in the matter. Accordingly, the Registry received the communication from IBBI on 15.11.2017 recommending the name of Mr. Vengarai Seshadri Sowrirajan. The matter has been placed before this Bench today.

2. Therefore, we hereby appoint Mr. Vengarai Seshadri Sowrirajan as IRP in the matter for a period of 30 days from the date of this Order and direct him to cause public announcement as per Section 15 of the Insolvency and Bankruptcy Code, 2016 (I&B Code, 2016) and to make compliance with the provisions of Sections 13(2), 15, 17 and 18 of the I&B Code, 2016. Further, it is directed that the Corporate Debtor and its promoters or any other person associated with the management of the Corporate Debtor shall assist and co-operate with the IPR as stipulated under Section 19 of the I&B Code, 2016.

3. The Registry is directed to inform the IRP to make public announcement within three days from the date the copy of the Order is received and take over the charge of the management/asset. This shall form part of the order dated 07.11.2017. 

4. The Registry is also directed to inform the name and address details of the IRP to the Operational Creditor and the Corporate Debtor with immediate effect. The details of IRP are as follows:-

Mr. Vengarai Seshadri Sowrirajan  
Regn No: (IBBI/IPA-002/IP-N00268/2017-18/10781)  
C2, Vijayrengaa Apartments,  
64, West Adayavalanchan Street,  
Srirangam, Trichy-620 006  
Email: [vssowrirajan@gmail.com](mailto:vssowrirajan@gmail.com)  
Mobile No: 9444382985

*S. Vijayaraghavan*

**S. VIJAYARAGHAVAN**  
MEMBER (TECHNICAL)

PAM

*CH. MOHD SHARIEF TARIQ*

**CH. MOHD SHARIEF TARIQ**  
MEMBER (JUDICIAL)